

C. A. T. Bench, JAIPUR

Date of Order	CP 88/94(OA 1000/92)	Orders
20.10.94		<p>Mr. J.K. Kaushik : Counsel for the applicant.</p> <p>Mr. U.D. Sharma : Counsel for the respondents.</p> <p>Mr. Sharma pointed out that under Rule 111(b) of the CAT Rules of Practice, 1993, it has been provided that only one set of costs shall be awarded to the applicants as also when the same counsel appears for more than one respondent. It is true that if the applicants have filed a joint application and the application is one only this rule can be applied. Clause (b) of Rule 111 does not apply when the petitions are separate. There may be a common question or similar question but the filing of the separate petition cannot be governed by Clause (b) and the cost can be awarded in each petition. Mr. Sharma has paid the cost to the counsel of the applicant in court.</p> <p>2. The cost has been paid in all the petitions, as directed.</p> <p>3. In the light of the submissions made that the applicant has been paid arrears upto March, 94, if there is any dispute remains of the subsequent period, applicant will have a fresh cause to agitate according to the rules. The notices are discharged.</p> <p><i>W.P. 10/94</i></p> <p><i>N.K. Verma</i> (N.K. VERMA) Administrative Member</p> <p><i>D.L. Mehta</i> (D.L. MEHTA) Vice-Chairman</p> <p><i>Carry and do the</i> <i>work in</i> <i>2nd 6543</i> <i>Dec 27/10/94.</i></p> <p><i>26/10/94</i></p>